

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

101. C.P. (IB)/322(MB)2024

IN THE MATTER OF

Visagar Financial Services Limited

... Petitioner

Vs

Dharmkalp Constructions And Consultancy Private Limited

... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 09.05.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Adv. V.A Gaore (PH)

For the Respondent:

ORDER

Notice of Motion- Registry as well as Applicant are directed to issue notice to the Respondents. The Applicant shall file service affidavit along with copy of notice sent to the Respondents, original postal receipt, track report/acknowledgments, emails etc., at least two days before the next date of hearing.

Registry is also directed to submit service report along with copy of notice sent to the Respondents, postal receipt, track report/acknowledgment.

Upon service to the Respondents are directed to file the reply before the next date of hearing, by serving an advance copy to the Counsel for the Applicant. Adjourned to **11.06.2024.**

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Ziyaul/